

**Statement-II**

*Scheme-wise details of regular coaches of SAI*

Sl.No	Scheme	Number of Coaches
1.	SAI Training Centre (STC)	458
2.	Army Boys Sports Company (ABSC)	29
3.	Centre of Excellence (COE)	26
4.	National Sports Talent Contest (Indigenous Games and Martial Art (IGMA), Jawahar Navodaya Vidyalaya (JNV)	69
5.	Special Area Games (SAG)	67
6.	Staida/Monitoring Cell	132
7.	State Coaching Centres (SCC)	276
8.	Academics	93
9.	University Field Station (UFS)	47
10.	Akhara	14
11.	PSCB TT Academy, Ajmer	01
TOTAL		1212

**IPL scam**

†929. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether a scam of crores of rupees was made by the Chairman and office bearer of organising committee of IPL cricket competition;

(b) whether it is a fact that CBI, Income Tax and Enforcement Directorate are investigating the scam;

(c) if so, the details of the allegations that are found true and the action taken thereon; and

(d) if not, the reasons therefor?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (d) Allegations pertaining to IPL are under examination by the Parliamentary Standing Committee of Finance. Separately, investigations by the Enforcement Directorate, Income Tax and Service Tax authorities are also underway. Further, on the advice of the Central Board of Direct taxes, the matter concerning award of media rights by BCCI/IPL to MSM Group and WSG Group, has been referred to the Ministry of Corporate Affairs, to enquire into these issues, under the provisions of the Competition Act, 2002, as preliminary investigations, have shown *prima facie* evidence, of the monopolistic nature of working of the BCCI, and the companies involved in these agreements. Competition Commission of India has informed that an information filed u/s 19(1) Act, 2002 regarding the subject issue is under investigation with the Director General of the Commission.

**Visa fee on skilled workers**

930. SHRI RAMDAS AGARWAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Indian Information Technology industry has expressed concern over the latest United States law to increase the visa fee on its skilled workers so that they may share the healthcare burdens of 11 September victims;

(b) whether this law is inconsistent with the statement exchanged during the last visit of US President to India; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) The United States has enacted the Emergency Supplemental Appropriations Act in August, 2010 to raise \$600 million for augmenting US Border Security by hiking the fee applicable to H1B and L Category visas until 2014. This would apply to those companies, which have more than 50 employees and 50% of these are on H1B/L visas. In a legislation enacted in December, 2010 termed 9/11 Health and Compensation Act, the period of enhanced fee on H1B and L visa categories has been further extended by a year to 2015.

(b) The Government believes that this measure is inconsistent with the commitment contained in the India-U.S. Joint Statement of 8 November 2010, issued during President Obama's visit to India, to facilitate movement of professionals, investors and business travelers, students and exchange visitors between their countries and enhance their economic and technological partnership.

(c) The Government of India has conveyed its concerns to the United States Government over such protectionist legislative measures.

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